

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 131
(CAA)-78(PB)/2019

IN THE MATTER OF:

Opus Interflora Pvt. Ltd. and Tyfort Sales Promotion Pvt. Ltd. APPLICANT / PETITIONER

SECTION:

Under Section 230-232.

Order delivered on 09.08.2019

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the applicant : Ms. Rekha Mittal, CS
For the respondent Ms. Chetna Kandpal, CP for RD(NR)
Mr. Akshay Joshi, Mr. Amish Tandon, Advs. for OL

ORDER

Despite opportunity granted to Income Tax Department has not filed any observation as the period of 70 days has expired. It is deemed to have no objections particularly when no one has even represented the party.

Order reserved.


**(M.M.KUMAR)
PRESIDENT**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**